

ITEM NO.13 Court 3 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4728/2021

(Arising out of impugned final judgment and order dated 17-12-2020 in WPC No. 5300/2020 passed by the High Court Of Judicature At Allahabad)

M/S. EXPRESS PROPERTIES PRIVATE LIMITED Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.41131/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41181/2021-EXEMPTION FROM FILING O.T. and IA No.41185/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 19-04-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.
 Mr. Pulkit Tare, AOR
 Mr. Udai Khanna, Adv.
 Ms. Ashita Chawla, Adv.

For Respondent(s) Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (C) No. 3932 of 2021.

Mr. Maninder Singh, learned senior counsel, submits that Completion Certificates have yet to be obtained for certain Towers and he is willing to deposit the entire amount that has been demanded. These Certificates may now be issued in accordance with law. This deposit be made within a period of four weeks from today before the Registry of this Court. This is obviously without

prejudice to the arguments that are to be made at the time of hearing of the matter.

The Registry shall deposit the amount in a short term Fixed Deposit in a nationalised bank, initially for a period of three months, to be renewed from time to time.

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER